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Title: Need to provide basic civic amenities to poor slum dwellers in and around Paradip Port town in Odisha.

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): Paradip Port town and its adjacent area over a period of time has attracted establishment of various types of industrial set-ups. Because of construction of these industrial set-ups, there was influx of manual workers from different regions of the State as well as from other States of the country in the region long ago in search of job and they got settled in various slum dwellings situated at Sandhakud, Atharbanki, Lockpara, Bauria Palanda, Brindaban Colony, Loknath Colony, Jagannath Colony etc. It is under the jurisdiction of Paradip Port as well as Paradip Municipality. These slum dwellers, in the course of time, have been displaced frequently from one place to other during the process of land acquisition for establishment of Paradip Phosphates Limited, IFFCO, terminals of IOCL, BPCL, HPCL, Cargill Edible Oil plant, Carbon Company etc. without any proper rehabilitation. Most of the residents of these slum dwellings, in spite of displacement from one dwelling to other, have been staying in this region over a period of 35 years and have voting right. However, the slum pockets in which they are currently staying are not provided with basic facilities like supply of drinking water, electricity, sanitation etc.

In this connection, I would like to mention that it is the responsibility of our Union Government to rehabilitate the poor slum dwellers suitably along with the provision of uninterrupted supply of drinking water, electricity and sanitary environment.